

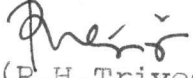
OA/260/87

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

26.5.1987

Pending admission, issued notice on the respondent on interim relief to be continued and on merits.

The respondent shall not cause the applicant to vacate his quarters until 10th June, 1987. Adjourned to 12-6-87 (Friday)
for admission and further direction


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

OA/260/87

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

10/6/1987

Heard the learned advocate Mr.J.C.Sheth for the applicant who states that in the meantime the respondent has cancelled the impugned order and accordingly no cause survives, and therefore requests leave to withdraw the application. He is placing on record the order dated 28.5.1987. The order may be so taken on record. Permission granted. The case is disposed of accordingly.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member